

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 596/2015

The 2nd day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

L.N. Yadav,
Age 72 years
S/o Shri B.R. Yadav
Retired Station Suptd., Group 'C',
Northern Railway/NDLS,
R/o H.No.820, Village and P.O Kapasada,
New Delhi-37. .. Applicant

(By Advocate: Shri Ranbir Yadav)

Versus

Union of India through

1. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
2. The General Manager,
North-Western Railway, Jaipur.
3. The Divisional Railway Manager,
North-Western Railway, Bikaner. .. Respondents

(By Advocate: Shri Kripa Shankar Prasad)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the applicant submits that earlier the applicant filed O.A. No.1427/2013 which was disposed of on 13.05.2014 and in

pursuance of the said orders, he submitted a representation vide Annexure-A1a dated 30.05.2014 and the said representation was forwarded to the higher authorities vide letter dated 09.10.2014, but the respondents have not passed any orders till date. Learned counsel for the applicant further submits that due to inadvertence though the said document was filed along with the O.A. but no corresponding pleadings were made in the Original Application under the Heading "Facts of the case".

2. Today, learned counsel for the applicant submits that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents to consider the Annexure-A1a representation dated 30.05.2014 of the applicant and to pass appropriate reasoned and speaking order within a fixed timeframe.

3. Learned counsel for the respondents though opposed the O.A. on various grounds, however, submits that he has no objection if the O.A. is disposed of without going into the merits of the case.

4. In the circumstances, the O.A. is disposed of, without going into the merits of the case, by directing the respondents to consider Annexure-A1a representation dated 30.05.2014 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a

certified copy of this order. If the respondents have already passed any orders on the said representation, the said orders may be communicated to the applicant within a reasonable period. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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